### 3.00 P.M.

- (a) whether Government has a proposal to link the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) with UID in any manner;
  - (b) if so, the details thereof;
- (c) whether Government has a plan to make possession on a UID number, a condition for getting a job card or any other entitlements or facility under MGNREGS; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Yes, Sir. It is proposed to collect the UID compliant Bio-metric data base of Mahatma Gandhi NREGA workers.

- (c) No, Sir
- (d) Does not arise.

#### \_\_\_\_\_

# SHORT NOTICE QUESTION Monitoring Mechanism of MGNREGS

- 3. Shri Y.S. CHOWDHARY: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) whether there is any monitoring agency to evaluate the performance and for checking the misuse of funds under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), across the country;
  - (b) if so, the details thereof, and
  - (c) to what extent monitoring has helped the implementation of the Scheme?

THE MINISTER OF PANCHAYATI RAJ (SHRI VILASRAO DESHMUKH): (a) to (c) A Statement is laid on the Table of the House.

### Statement

- (a) and (b) Yes, Sir. The Ministry regularly monitors the performance of Mahatma Gandhi NREGA. The following mechanism has been put in place to monitor its performance and for checking misuse of funds across the country:—
  - (i) Independent Monitoring and verification by National Level Monitors (NLM) and Area Officers on regular basis. In cases of specific complaints, NLMs are deputed by the

Ministry to investigate the matter. Central teams headed by senior officers of the Ministry are also deputed to look into the serious issues.

- (ii) Visits by members of Central Employment Guarantee Council.
- (iii) ICT based MIS has been made operational to make data available to public scrutiny. This includes Job cards, Muster rolls. Employment demanded and allocated, number of days worked, shelf of works, funds available, funds spent and funds released to various implementing agencies, Social Audit findings, registering grievances and generating alerts for corrective action. Biometric based ICT enabled real time transactions of MGNREGA workers to eliminate fake attendance and false payments is also being rolled out.
- (iv) Performance of the States is reviewed in the meetings of the Performance Review Committee which are held on quarterly basis.
- (v) States have been asked to include monitoring of Mahatma Gandhi NREGA in the agenda of District and State level Vigilance and Monitoring Committee meetings so that in case any serious issues are raised, action may be taken by the Ministry.
- (vi) Payment of wages to MGNREGA workers has been made mandatory through their accounts in Banks/Post Office to infuse transparency in wage disbursement. Use of Business correspondent model in areas not served by banks/post offices has also been initiated.
- (vii) Under Section 24(1) of the Act Comprehensive Social Audit rules are being formulated in consultation with C&AG with a view to strengthen the process of social auditing of expenditure under the Act. The draft rules have been referred to Ministry of Law for vetting.
- (viii) Evaluation studies regarding progress and impact of Mahatma Gandhi NREGA in rural areas are done by Professional Institutions like IITs, IIMs, social sector organisations and other Agricultural Universities.
- (ix) States have been asked to set up District level Ombudsman for redressal of grievances.
- (c) Regular monitoring of the progress of the Act and feed back from the States have helped the implementation of the Act in the following ways:—
  - (i) Anomalies in the implementation of the Act have been identified and action has been taken to rectify these anomalies. Action taken in this regard relate to strengthening of the implementation system by deployment of dedicated technical and non-technical staff with the implementing authorities. The Ministry has enhanced administrative

- expenses under the Act in order to meet expenses on salaries of such dedicated staff and States have been asked to fully utilize these funds by deploying adequate staff.
- (ii) Good practices adopted by the States have been shared with other States to improve the quality of works. These relate to works on individual lands, convergence with other programmes, setting up of helplines and Self Help Groups etc.
- (iii) Scope of the works has been enhanced by allowing works provided in para 1 (iv) of the permissible list of activities on the lands owned by small and marginal farmers. Construction of Bharat Nirman Rajiv Gandhi Sewa Kendras as Village Knowledge Resource Centre and Gram Panchayat Bhawan at Gram Panchayat level has been included as a permissible activity under the Act. Joint convergence guidelines for convergence of rural development programmes of Ministries of Environment and Forests, Agriculture, Water Resources, Department of Land Resources, SGSY and PMGSY programmes of Department of Rural Development with NREGA have been issued.

SHRI Y.S. CHOWDARY: Sir, the question is regarding MNREGA. A total expenditure of about Rs. 39,100 crores was spent in 2009-10. Though entire powers have been given to gram panchayats and gram sabhas, have they got proper capacity to monitor these funds or not? I am asking this because the allocation of work and the release of funds have also been delegated to them.

श्री प्रदीप जैनः माननीय सभापित महोदय, मैं आपके माध्यम से बताना चाहता हूँ कि "महात्मा गांधी नरेगा" एक योजना नहीं, वरन् एक क़ानून है और इस क़ानून में पूरा का पूरा एक सिस्टम है। भारत सरकार एमआईएस के माध्यम से जो भी धनराशि आवंटित करती है, उस धनराशि की ट्रांसपैरेंसी के साथ उसकी पूरी जानकारी वेबसाइट पर उपलब्ध रहती है। हमारे नेशनल लेवल के जो मॉनिटर्स हूँ वे रेगुलर बेसिस पर हर डिस्ट्रिक्ट में और जहाँ भी शिकायत है, वहाँ लगातार जाते रहते हैं। इसके अलावा हम लोगों ने यह प्रावधान भी किया है कि जो एमिनेंट पर्सन्स हैं, क्योंकि समाज के बहुत सारे साहित्यकार न्याय के क्षेत्र से जुड़े लोग बहुत सारे लेखक और समाजसेवी भी इस क़ानून के प्रति शुरू से आशान्वित थे कि कोई ऐसा क़ानून इस मुल्क की सरजमीं पर आये, जिससे लोगों को या तो रोजगार मिले या फिर बेरोजगारी भत्ता मिले, तो ग्रामीण विकास मंत्रालय ने उनकी नियुक्ति भी इसके क्रियान्वयन के लिए ठीक ढंग से की,हैहमारे मंत्रालय ने यह भी प्रयास किया है। पूरे देश में 2 लाख 50 हजार से ज्यादा ग्राम पंचायतें हैं और मैं समझता हूँ कि इतना बड़ा क़ानून, जिसके अंदर लोगों को हक़ मिल रहा है उसमें लोग गाँवों में ही रह कर गाँवों की उत्पादकता बढ़ा सकते हैं और वे गाँवों से पलायन नहीं कर सकते हैं, तो मैं समझता हूँ कि नेशनल लेवल पर हमारी जो कम्प्लेंट्स हैं, उनके लिए भी हम लोगों ने यह प्रयास किया है कि हर डिस्ट्रिक्ट पर एकombudsman हो और उन शिकायतों का निपटारा जिला स्तर पर ही हो।

## *श्री सभापतिः* थेंक्यू। दूसरा प्रश्न।

SHRI Y.S. CHOWDARY: Sir, it is true that it is a very good legislation, but, unfortunately, we also have been hearing a lot of misuse of these funds. Most of the workers are not being paid

and a lot of kickbacks are also being given. I think the Government should think of putting a proper monitoring system, maybe a third party agency, to check these procedures.

MR. CHAIRMAN: Is this a question or a suggestion?

SHRIY.S. CHOWDARY: Sir, this is a question.

श्री प्रदीप जैनः पूरे देश में निश्चित रूप से लोगों के मन में एक भावना है कि श्रीमती सोनिया गांधी और प्रधान मंत्री मनमोहन सिंह ने जिस धारणा को लेकर संसद के माध्यम से इस क़ानून का निर्माण किया इसका गरीब आदमी को हक़ मिले और वह पैसा कहीं पर भी किसी भ्रष्टाचार की बलिवेदी पर न चढ़े। उसके लिए हम लोगों ने इस एक्ट की धारा 24 (एक) के अंतर्गत तत्काल एक प्रबंध किया है। हम जो सोशल ऑडिट करते थे उस सोशल ऑडिट को हमने सीएजी से जोड़ा। गाँवों के अंदर जो काम हो रहा है उसकी मॉनिटिरंग के लिए सीएजी का एक आदमी हर ग्राम पंचायत स्तर पर जाएगा। वहाँ पर सीएजी पहले अपने अकाउंट्स देखेगी, उसके पश्चात् उसका सोशल ऑडिट होगा। क्योंकि यह एक ऐसा क़ानून है जिसमें भारत सरकार को धनराशि देनी है, लेकिन संघीय ढांचे को मजबूत करते हुए हमने उसके क्रियान्वयन की शक्तियाँ राज्यों को दी हैं कि राज्यों की जो जिला या ग्राम-पंचायत इकाइयां हैं, वे निर्णय लेने में सशक्त हों और ठीक ढंग से इसका निर्वाह करें।

हमने राज्यों को ये शक्तियां दी हैं कि राज्य की जो जिला इकाइयां हैं, ग्राम-पंचायत इकाइयां हैं, वे निर्णय लेने में सशक्त हों और ठीक ढंग से इनका निर्वाह करें। जहां पर भी इस तरह की complaints आती हैं, आपने हाल ही में देखा होगा कि एक स्टेट के अंदर जिस तरह से वह घटना हुई हम लोगों ने इसको CBI को रेफर किया, क्योंकि UPA सरकार की यह मंशा है कि एक भी गरीब आदमी का हक कोई मार न सके।

श्रीमती वृंदा कारतः सभापति जी, मैं पहले एक करेक्शन के साथ शुरू करती हूं। मंत्री जी ने अपनीUPA सरकार के नेतृत्व की बहुत तारीफ की है। शायद उस समय मंत्री जी इस मंत्रालय में नहीं थे प्रणब बाबू यहां अभी नहीं बैठे हैं, हकीकत यह है कि left parties के intervention के कारणREGA में जो भी किमयां थीं, पूरे कानून में जो कमज़ोरियां थीं, left parties के intervention के बाद पहलेdraft और बाद में जो कानून बना, उसका बहुत...(व्यवधान)...

MR. CHAIRMAN: Supplementary, please. ...(Interruptions)... Supplementary, please. ...(Interruptions)... Please, आप लोग बैठ जाइए...(व्यवधान)... वृंदा जी, आप सवाल पूछ लीजिए ...(व्यवधान)...

श्रीतमी वृंदा कारतः सर, आप जरा सोचिए कि हकीकत और सच्चाई को अगर ये सुनने के लिए तैयार नहीं हैं, तो क्या किया जाएगा...(व्यवधान)...

**श्री सभापति**: आप सवाल पूछ लीजिए। ...(Interruptions)... Please ask your supplementary. ...(Interruptions)...

श्रीमती वृंदा कारतः इतिहास की जो बात है, वे चाहे जितना भी चिल्लाएं, उसे वे बदल नहीं सकते।

MR. CHAIRMAN: Question, please.

श्रीमती वृंदा कारत: मेरा एक प्वाइंट है कि जब हम मॉनीटरिंग की बात करते हैं, तो मेरा विशेष सवाल tribal areas के बारे में है। हमने देखा कि वहां मुख्यत 2 या 3 परेशानियां हैं। एक तो वहां infrastructural ढांचा नहीं है और rural banks की branches भी नहीं है। आम तौर पर हम देख रहे हैं कि जहां tribal areas में

REGA की योजना चल भी रही है, कम से कम 6 महीने या 8 महीने तक वहां के मजदूरों को पैसा नहीं मिल रहा है और यह उन प्रदेशों में भी है, जो तथाकथित विकसित प्रदेश माने जाते हैं। मैंने अभी ग्रोथ रेट देखा है, मैं नाम नहीं लेना चाहती हूं, लेकिन उन प्रदेशों में आदिवासी इलाकों में पिछले 8 महीनों में...(व्यवधान)...

MR. CHAIRMAN: Question, please.

श्रीमती वृंदा कारत: इसलिए मंत्री जी के पास अगर उस मॉनीटरिंग की कोई डिटेल्स हों तो वे उनको शेयर करें और यह बताएं कि हम कैसे इस प्रॉब्लम को overcome करें? दूसरी बात यह है कि...(व्यवधान)...

MR. CHAIRMAN: That's enough. ...(Interruptions)... No; no; this is not a statement. ...(Interruptions)... You have asked one question. Let him answer.

श्रीमती वृंदा कारतः सभापति जी, इसके साथ जुड़ा हुआ सवाल यह है कि...(व्यवधान)... One minute, please. ...(Interruptions)... सभापति जी, अभी जो Forest Rights Act हम implement कर रहे हैं, उसमें सबसे बड़ा सवाल यह है कि...(व्यवधान)...

श्री सभापतिः यह एक अलग चीज है।

श्रीमती वृंदा कारत: उसमें जो जमीन है, इस समय आपका...(व्यवधान)...

MR. CHAIRMAN: Why is every supplementary question the opening statement of a debate? ...(Interruptions)... Please let him answer the supplementary question. ...(Interruptions)...

SHRIMATI BRINDA KARAT: Sir, it is a question of convergence. Tribals who have got forest land, their land is not included in the convergence programme. So, if you are giving them a patta, the benefits of REGA ...(Interruptions)... did not apply to that....(Interruptions)...

MR. CHAIRMAN: Would you please resume your place? ... (Interruptions)...

SHRIMATI BRINDA KARAT: Will you change that? That is what I want to know.

MR. CHAIRMAN: Mr. Minister, you answer one question only.

श्री अरुण यादवः सभापति जी, मैं सम्मानित सदस्या का बहुत सम्मान करता हूं। निश्चित रूप से उनके विचार...(व्यवधान)...

श्री सभापतिः आप केवल जवाब दीजिए।

श्री अरुण यादव: चूंकि उन्होंने भूमिका बनाकर यह कहा, हम यह कहना चाहते हैं कि सोनिया जी और प्रधान मंत्री जी...(व्यवधान)...

श्री सभापतिः आप केवल प्रश्न का जवाब दीजिए, और कुछ मत कहिए।

श्री अरुण यादवः मंत्रालय ने इसके लिए प्रयास किया है। भारत सरकार इसके लिए धनराशि देती है और स्टेट के लिए% प्रतिशत की धनराशि इसलिए दी जाती है, तािक योजना का implementation ठीक ढंग से हो सके। इसके लिए हम लोगों नेbiometric device से उन स्टेट्स के लिएadvisory दी है और आंध्र प्रदेश और जयपुर से जहां पर banking सुविधा नहीं है, वहां biometric device के माध्यम से भुगतान किए जाने की व्यवस्था हो गई है।

MS. MABEL REBELLO: Sir, the Minister has referred to NLM, National Level Monitors. In Gumla, the NLMs were sent for inspection thrice. On first two occasions, a single NLM had gone, and both of them were found corrupt. They were in league with the contractors and with the NGOs. Only when I insisted, a team of NLM was sent and correct information was elicted. Does the hon. Minister know about the NLM? Most of them are corrupt. What does he have to say about it?

MR. CHAIRMAN: Is that a question or an allegation?

Ms. MABEL REBELLO: This has been proved. When the Ranchi Commissioner inspected, he has shown that NLM has corrupt officers and they were hand-in-glove with the NGOs and officers. What does he have to say about this? It was during the year 2007-08.

श्री प्रदीप जैन: महोदय, माननीय सदस्या के मन में जो प्रश्न आया वह उन्होंने कहा, लेकिन मैं बताना चाहता हूँ कि हम सब लोग जानते हैं कि फेडरल स्ट्रक्चर में किसी भी स्कीम के अंदर उस पर कार्रवाई करने की जिम्मेदारी राज्य सरकार की है।...(व्यवधान)... हमारे जो नेशनल लेवल के monitor जाते हैं...(व्यवधान)...

MR. CHAIRMAN: No, Ms. Rebello; please do not intervene.

श्री प्रदीप जैन: हम आपको बताना चाहते हैं कि NLM भी इसी समाज के हैं और उनकी भी हम लोग monitoring करते हैं। अगर किसी NLM पर कोई corruption का आरोप लगता है, तो उसको मंत्रालय हटा देती है। अगर सम्मानीय सदस्या के पास इस संबंध में कोई पेपर है तो वह दे दें। उस पर निश्चित रूप से कार्रवाई होगी।...(व्यवधान)... वह recommendation इससे संबंधित नहीं है, उसको मंगा कर हम बता देंगे।

SHRIT.M. SELVAGANAPATHI: Sir, with regard to the implementation of the scheme, this particular scheme in some of the areas or districts where implementation is taking place during agriculturally peak season instead of a lean season; thereby, the workforce available for the agricultural sector is minimised. Will the Government of India issue a direction that this particular scheme would be implemented only during the agriculturally lean season so that the workforce would be available for the agricultural sector thereby production would also go up? Less production is one of the causes of inflation. Therefore, will the hon. Minister consider issuing a direction that this scheme should be taken up only during the agriculturally lean season, so that the workforce is available for the agricultural sector?

श्री प्रदीप जैन: माननीय सभापित महोदय, यह demand-driven स्कीम है। इस कानून का उद्देश्य यह है कि गांव में रहने वाले एक गृहस्थी को 100 दिन का रोजगार मिले। इसकी जिम्मेदारी भी भारत सरकार निर्धारित नहीं करती है। इसमें ग्राम पंचायत सबसे महत्वपूर्ण इकाई है और उनको ही यह जिम्मेदारी दी जाती है कि वह job card holders को जिस समय चाहें, उस समय काम दें। इसमें भारत सरकार की मंशा यह है कि गांव के लोग पलायन न कर्ं उनके अंदर किसी प्रकार की निराशा न आए। अब अगर पीक समय है या कृषि का समय है, इसमें ग्राम पंचायत जो भी कार्य योजना बनाती है, उस पर हम धनराश देते हैं।